Jharkhand State Electricity Regulatory Commission (Delegation of Financial Powers) Regulations, 2003¹

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APPENDIX A

Noti. No. 401, dated 9th February, 2004.—In exercise of power conferred by Section 181(1) of Electricity Act, 2003 and all power enabling in this behalf, Jharkhand State Electricity Regulatory Commission makes the following regulations to carry that the function of the Commission Regarding financial powers to the various authorities responsible for exercising the financial powers in connection with affairs of the Commission.

- Short title and commencement.—These regulations shall be called Jharkhand State Electricity Regulatory Commission (Delegation of Financial Powers) Regulations 2003. They shall be deemed to be in force with effect from 24th April. 2003.
- 2. Definitions.—In these regulations the words used shall have the following meanings—
 - (i) 'Government' shall mean Government of Jharkhand;
 - (ii) 'Act' shall mean the E.R.C. Act, 1998 and now Electricity Act, 2003 and shall include any statutory amendment, modification and re-enactment thereof;
 - (iii) 'Commission' shall mean Jharkhand State Electricity Regulatory Commission:
 - (iv) 'Chairman' shall mean Chairman of Jharkhand State Electricity Regulatory Commission;
 - (v) 'Secretary' shall mean Secretary for Jharkhand State Electricity Regulatory Commission or any other officer of the Commission authorized by the Chairperson to discharge the responsibilities of the Secretary in his/her absence for a limited period;
 - (vi) 'Head of the department' shall mean ²[Chairman of the Commission or any other officer to whom such powers may be delegated by the Chairman
 - (vii) 'Head of the office' shall mean Dy. Director (Administration) of the Commission or any other officer of the Commission to whom such financial powers may be delegated by the Chairman;
 - (viii) 'Words or expressions' occurring in these regulations and not defined here in but defined in the Act shall bear the same meaning as in the Act.

^{1.} Published in Jharkhand Gazette (ex. ord) dated 10.02.2004.

^{2.} Subs. by No. JSERC/22/05 dated 8.6.2006.

- 3. All financial expenditure relating to the affairs of the Commission shall be made in accordance with the delegation of financial powers mentioned in appendix A to these regulations.
- 4. The Commission shall have powers to make suitable amendments to these regulations from time to time in accordance with requirements of the functioning of the Commission. The Secretary of the Commission shall also have the authority to issue directives from time to time in order to ensure smooth implementation of these regulations.
- 5. If any difficulty arises in giving effect to any of the provisions of these regulations, the Commission may, by general or special order, do anything not being inconsistent with the provisions of the Act, which appears to it to be necessary or expedient for removing the difficulties.

Jharkhand State Electricity Regulatory Commission (delegation of Financial Powers) Regulations 2003

		Apper	dix A				
S.N.	Item of Expenditure	Mon	Monetary limit upto which expenditure can be incurred				
	,	Powers of the Chairman	Powers of the Head of the Department	Powers of the Head of the office	Ruls, orders, restrictions of which the expenditure shall be incurred		
(1)	(2)	(3)	(4)	(5)	(6)		
1. Ur	specified items of contin	ngent expenditu	е .				
(a)	Recurring	Full powers	Rs. 10,000/- p.a in each case	Rs. 5.000/- p.a. in each case			
(b)	Non-recurring .	Full powers	Rs. 50,000/- p.a. in each case	Rs. 10,000/- p.a. in each case			
2. Mc	otor Vehicles						
(a)	Purchase of vehicles	. Full powers	Nil	Nil			
	Maintenance upkeep and repair	s Full powers	Full powers	Rs. 7,500/- p.m. per vehicle			
(c)	Condemnation of Vehicles	Full powers	Full powers	Nil	Subject to instructions issued by Government of Jharkhand		
2. Of	fice Equipments and Con	nputers					
(a)	Purchase of all office equipme	nts Full powers	Full powers	Rs. 50,000/			

including typewriters, electronic typewriters, intercom equipments, calculators, electronic, Dictaphones, copying machines, franking machines, filling and indexing systems,

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	Computers' accessories.				
(b)	Computers (including personal Computers)	Full powers	Rs. 5 lakhs p.a.	Rs. 2 lakhs p.a.	
(c)	Maintenance of computers of all kinds	Full powers	Rs. 50,000/- p.a.	Rs. 20,000/- p.a.	
4. 1	Furniture and Fixtures			. 7	
(a)	Setting up of the office	Full powers	Full powers		
(b)	Purchase	Full powers	Full powers		
(c)	Repair	Full powers	Full powers		
(d)	Hire of office fumiture, heater, coolers.	Full Powers	Full Powers	Rs. 20,000/- p.a.	
(e)	Purchase of Desert Cooler, Room Cooler, Air conditioner.	Full powers	Full Powers	Rs. 20,000/- p.a.	· ·
5. F	Purchase of Stationery				
(a)	Purchase of stationery stores mentioned in the list under Appendix 9 to compiliation of the General Finanical Ruls, 1963	Full powrs	Rs. 50,000/- p.a.	Rs. 5,000/- p.a.	e e
(b)	Local purchase of petty stationery stores	Full powers	Rs. 2.5 lakh p.a.	Rs. 5,000/- p.a.	
(c)	Local purchase of rubber stamps and office seals.	Full powers	Rs. 5,000/ p.a.	Rs. 2,000/-	
6. 1	Printing/Publication/Publicity				
(a)	Printing and Binding	Full powers	Rs. 1 lakh p.a. if the job is exacuted locally	Rs. 50,000/- p.a. if the job is xecuted locally.	
(b)	Publication .	Full powers	Full powers	Rs. 25,000/- p.a.	
(c)	Payment of Publicity charges	Full powers	Full powers subject to prescribed rates	Nil	
7. 1	elephone and Internet Charge	es			
(a)	Sanction of residential telephones/ internet connections with separate telephone line in case of officers drawing salary in the scale equiva- lent to that of Dy. Secy. in the Gov- emment of India or above	Full powers	Full powers	Nil	
(b)	Sanction of residential telephones/ internet connections with separate telephons line in case of officers drawing salary in the scale below to that of Dy. Secy. in the Govt. of India.	Full powers	Nil	Nil	

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(c)	For entitled category of officers the reimbursement of call charges will be limited to 1000 calls p.m. over the free calls allowed by BSNL for telephone line and similar number of calls would be allowed for internet telephone line as well as the rental charges.	duties	Full powers including powers to sanction excsess calls relating to official duties	Full powers upto calls within sanctioned limit.	in case the pres- cribed limit is exceeded for requirements of official duties, the Officer con- cemed shall furnish certificate to this effect.
(d)	Non-entitled officials limit restricted upto 600 calls p.m.	Full powers	Full powers		
(e)	Reimbursement of entitled telephone charges (call and rental) in case of provate residential installed in the names of officers or their spouses.	Full powers	Full powers		
8. F	Rent				
(i) O	rdinary Office accommodation				
(a)	Where the accommodation is entirely utilized for the office	Full power	Full power	Nil	
(b)	Where the accommodation is used partly as office and partly as residence	Full power	Full power	Nii	
(ii) F	or residential and other purposes	Full power	Full power	Nil	
9. P	etty Works and Repairs				
(a)	Execution of petty works and special repairs to Government owned buildings, including sanitary fittings, water-supply and electric installations in such buildings and repairs to such installations.	Ful! power	Rs. 50,000/- p.m per building if the work is executed departmentally.		
(b)	Ordinary repairs to Govern ment building.	Full power	Full power	Nil	
(c)	Repairs and alteratiors to the hired and requisitioned building	Full power	Full power	Rs. 5,000/- p.a. non-recurring and Rs. 1,000/- recurring.	
10.	Miscellaneous Charges				
(a)	Electric, Gas and Water charges	Full power	Full power	Full power	
(b)	Municipal Rates and Taxes	Full power	Full power	Full power	
(c)	Freight and demurrage/wharfage charge	Full power	Full power	Full power	
11.	Legal Charges				
(11)	Hinng of legal consultants including Barristers, Advocates, Pleaders, arbitrators and umpires.	Full power	Full power	Full power	Appointment beer made in accordan ce with Commiss- ion's approval
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78] Jharkhand Lecal Acts Other legal charges Full power Full power Full power Reimbursement of legal expenses Full power Full power Full power incurred by Commission employees in cases relating to discharge of their official duties. 12. Payment of Consultancy Charges Full power Nil Full power Mil Staff paid from contingencies Full power Full power Honorarium Full power Full power Nil Reimbursement of Medical Full powers Full powers as Full powers as Expenses including powers per Jharkhand per Jharkhand to grant relaxation Government Government from provisions of regulations Medical Rules Medical Rules framed by the Commission in deserving cases Conveyance Hire Full power Rs. 20,000/-Rs. 10,000/p.m. p.m. Expenditure for refrshment for Rs. 25,000/-Rs. 10,000/official meetings p.a. p.a. Disposal of obsolete surplus or Full power Rs. 50,000/-Rs. 5,000/unserviceable stores at a time at a time.

Contents

The appointments shall be made in

accordance with relevant regulations framed by JSERC.

The Jharkhand

Government

Medical Rules,

to be followed

till framing of medical attendace

regulations by

the Commission.

Subject to avail-

ability of budget.

